

[*Translation*]

**Loan recovering cases of Banks  
pending in courts**

3937. SHRI GIRDAHRI LAL BHAR-GAVA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have in-struction to the banks that the cases pend-ing, in the courts for the recovery of loans should be disposed of outside the court; and

(b) if so, the details thereof and the number of such cases disposed of during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Normally banks, after exhausting all avenues of recovery and to safeguard their interests and enforcement of security within the period of law of limitation, file suits for recovery of out-standing amounts remaining unpaid by the borrowers. Even after such filing of suits the banks are well within their rights to seek out of court settle-ment of such cases based of their prudence and judgement. The information regarding number of cases disposed of outside the court is not generated by the Data Reporting System of the Reserve Bank of India (RBI), hence, it may not be possible to provide figures in this regard.

Government, have separately advised all the public sector banks in September 1991 to issue instructions to functionaries down the line in their banks to take up more bank loan cases before the Lok Adalats for early settlement. In addition, the Reserve Bank of India (RBI) has also advised Indian Banks' Association to exhort member banks to bring loan recovery cases upto Rs. 2 lakhs to Lok Adalats and settle them through fair compromises. This would facilitate early

settlement of all small disputes between the aggrieved parties.

**Loans to farmers and Youth in U.P.**

3938. SHRI GIRDAHRI LAL BHAR-GAVA: Will the Minister of FINANCE be pleased to state the amount of lones pro-vided under various schemes by the nation-alised banks and financial institutions to the farmers and unemployed youths in Uttar Pradesh particularly in Garhwar region dur-ing the year 1991-92 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The data reporting system does not generate the information scheme-wise / category-wise in the manner asked for. However, the total outstanding amount of advances provided by public sector banks and regional rural banks in the districts of Chamoli, Dehra Dun, Garhwal, Pithoragarh, Tehri Garhwal and Uttar Kashi, as at the end of September 1991 (latest available) was Rs. 239.83 crores. For All Financial Institu-tions (AFIs), region-wise /district-wise break ups of the amount provided are not gener-ated by the data reporting system. However, the amount sanctioned and disbursed by AFIs in Uttar Pradesh during the year 1990-91 (latest available) was Rs. 1324.2 crores and Rs. 853.3 crores respectively.

[*English*]

**Violation of Motor Vehicle Act, 1988 by  
Private Buses**

3939. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the mini buses introduced as a point to point service from the railway stations to various areas in Delhi are picking up passengers enroute thereby violating the terms of permits;

(b) whether the contract carriages permit holding buses are plying as chartered buses in Delhi in violation of the permit conditions;

(c) if not, the reasons therefor; and

(d) the steps taken to check the violation of the provisions of Motor Vehicle Act, 1988?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). Some instances of this kind have been noticed by the Delhi Administration. 301 Mini buses were prosecuted for violation of permit conditions during the period January, 1991 to February, 1992. During the same period 406 contract carriage buses were prosecuted for violation of permit conditions. Delhi Administration carries out effective checkings by mobile squads to check violation of provisions of the Motor Vehicles Act, 1988.

#### **Repayment of Deposits by Pure Drinks Limited**

3940. SHRI R. SURENDER REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Pure Drinks Limited has repaid the deposits due for refund

alongwith interest thereon to the depositors under sub-section (9) of Section 58-A of the Companies Act, 1956;

(b) if so, when; and

(c) if not, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). Section 58 A (9) of the Companies Act, 1956, which came into operation with effect from 1st September, 1980 empowers the Company Law Board to direct a Company to make repayment of overdrew deposits within such time and subject to conditions as may be specified. In pursuance of this provision, the Company Law Board passed orders on 21st October, 1991, laying down a time frame and schedule for repayment of overdue deposits and interest by M/s. Pure Drinks (New Delhi) Limited, so that the entire principal amount of deposits together with interest due on 31st March, 1992 and the interest becoming due thereafter (at stipulated rates higher than the original contracted rate) will be paid between April 1992 to December, 1995, so that all deposits stand repaid by 31st December, 1995. The details are given below:

April, March	1992 to 1993	All the interest due as on 31st March, 1992.
April, March	1993 to 1994	25 per cent of the principal amount of every deposit together with interest due as on 31st March, 1993. This interest will be paid before 30 - 6 - 1993 and the 25 per cent of the principal in 9 months from 1 - 7 - 1993.
April, December	1994 to 1995	35 per cent of the principal amount of every deposit together with interest due as on 31st March, 1994. The interest due on 31st March, 1994 will be paid before 30 - 6 - 1994 and the